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Court-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No. 170/2015

Present: Ms. Manorama Kumari  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>rd</sup> August, 2016, 10.30 A.M

Name of the Company		Subhra Pal & Ors. -Versus- Nabapress Pvt. Ltd. & Ors	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. TARUN AICH, ADV.
2. MS. SWAPNA CHAUBEY ADV
3. Subhra Pal
4. Amin Safique Molla Adv.

PETITIONERS

RESPONDENT (No 1-4)

on behalf of Respondent No. 1-4

23.8.2016

23/8/16

Shubra

ORDER

The Ld. Advocates appeared for the petitioners as well as the respondent No. 1 to 4.

Both the petitioners and the respondents filed a joint application being IA No. 03/2016 praying for disposal of the Company Petition No. 170/2015 as per the Terms of the Settlement arrived at and signed by the petitioners and the respondents which are annexed as Annexure A to the said application.

They have submitted that dispute and differences between the parties have since been amicably settled and in furtherance thereof they have signed the Terms of Settlement and accordingly, the Company Petition may be disposed of.

P.T.O

Perused the records. Heard both sides.

Both the petitioners and the respondents are the signatories to the said Terms of Settlement dated 22-08-2016. Both the parties have no dispute in between themselves. The affidavits annexed to the Application along with the Terms of Settlement being Annexure A, form part of this record vis-a-vis this order and it will be binding upon both the parties henceforth.

Since the disputes and difference between the parties are amicably settled, the Company Petition No. 170/2015 stand disposed of accordingly.

IA No. 03/2016 along with pending Company Application, if any, stand also disposed of.

Interim order, if any, subsisting as on date, stands vacated.

No order as to costs.

Sd -

MANORAMA KUMARI  
MEMBER(J)